



2026:AHC:2547

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 40729 of 2025

Priyansh Saxena

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Radhey Shyam Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Radhey Shyam Yadav, learned counsel for the applicant and Shri Manoj Kumar Singh, learned A.G.A. representing the State respondents.

This bail application under Section 483 B.N.S.S. has been moved on behalf of accused-applicant, Priyansh Saxena, seeking enlargement on bail in Case Crime No. 238 of 2024, under Sections- 137 (2) of B.N.S. Police Station- Nawabganj, District-Farrukhabad.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 15.10.2025. First Information Report has been lodged on 18.10.2024 with the allegation that on 17.10.2024 the minor daughter of the first informant went for market and thereafter not returned to home and there is an apprehension that one Agan has enticed away her. Learned counsel for the applicant submits that neither the applicant was named in First Information Report nor his name has surfaced in the statement of the first informant. Name of the applicant has been surfaced in the statement of the victim in which she has stated that she is major and she herself has gone with the applicant, solemnized marriage with him and she is pregnant of eight months. The applicant has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned learned AGA has vehemently opposed, but could not dispute the fact that applicant has no criminal antecedents.

Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is allowed.

Let the accused-applicant, **Priyansh Saxena**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 7, 2026

Deepak/